FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **REACON ENGINEERS (INDIA) PVT LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Reacon Engineers (India) Pvt Ltd
2.	Date of incorporation of corporate debtor	25th October, 1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201WB1988PTC045417
5.	Address of the registered office and principal office (if any) of corporate debtor	227, Kamalalaya Centre, 156A, Lenin Sarani, Kolkata- 700013
6.	Insolvency commencement date in respect of corporate debtor	28th August, 2023
7.	Estimated date of closure of insolvency resolution process	24th February, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pratim Bayal **Reg. No.:** IBBI/IPA-003/IP-N00213/2018-19/12385
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: 18/1 Tarapukur Main Road, Ghosh Para, Agarpara, Kolkata, West Bengal - 700109 **Email**: pratimbayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Resurgent Resolution Professionals LLP** Central Plaza, Room No. 708, 7th Floor, 2/6, Sarat Bose Road, Kolkata - 700020 **Email**: cirp.reacon@gmail.com
11.	Last date for submission of claims	11th September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Reacon Engineers (India) Pvt Ltd on 28th August, 2023.

The creditors of Reacon Engineers (India) Pvt Ltd, are hereby called upon to submit their claims with proof on or before 11th September, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

PRATIM BAYAL IBBI/IPA-003/IP-N00213/2018-2019/12385 Insolvency Professional

Pratim Bayal

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class.

Submission of false or misleading proofs of claim shall attract penalties.

PRATIM BAYAL IBBI/IPA-003/ IP-N00213/ 2018-2019/12385 Insolvency Professional

Pratim Bayal

Date: 30.08.2023
Place: Kolkata

Pratim Bayal
Interim Resolution Professional of
REACON ENGINEERS (INDIA) PVT LTD
Reg. No. **IBBI/IPA-003/IP-N00213/2018-19/12385**